

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

238. CA/153/2022 CP/353(MB)2021

IN THE MATTER OF

Shobha Ajit Kirloskar

.....Petitioner

VS

Ghatge Patil Industries Limited

.....Respondent

U/s 58(3) & 59 of the Companies Act, 2013

Order Delivered on 03.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Adjourned to **04.09.2024**.

Sd/-
MADHU SINHA
Member (Technical)
//Avdhesh K Patel//

Sd/-
REETA KOHLI
Member (Judicial)